

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 160 of 2012

(Arising out of order-in-appeal no. Th-I/RKS/33-34/2011 dated 31st October 2011 passed by the Commissioner of Central Excise (Appeals), Mumbai-I.)

M/s Stell Rolling Mill of MaharashtraAppellant
Vill.-Gandhre Near MSEB,
Sub Station Tal-Wada,
Thane – 421 303

VERSUS

Commissioner of Central Excise, Thane-IRespondent
4th Floor, Navprabhat Chambers,
Ranade Road Dadar (West),
Mumbai – 400 028

WITH

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APPEARANCE:

None for the Appellant
Ms. Anuradha S Parab, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85551-85552/2020

Date of Hearing: 11.03.2020

Date of Decision: 11.03.2020

PER: CORAM

Learned Authorised Representative informs that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. None appeared for the appellant herein.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)